

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-205/2013/ 906 /A

From :- Shri Kaushik Kumar Sharma,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. S. Handique,
Chief Judicial Magistrate,
Kokrajhar.

Dated Guwahati the th 4 February, 2021.

Sub: **Vehicle permission.**

Ref:- Your letter No.KJM-12/2021/74 , dtd 25.01.2021

Madam,

With reference to the above, I am directed to inform you that you have been directed to place your application for permission to take the allotted official vehicle to Guwahati w.e.f. the morning of 31.01.2021 to the evening of 07.02.2021, before the District & Sessions Judge, Kokrajhar.

Yours faithfully,

Sd/-

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JT.REGISTRAR(VIGILANCE)

Memo NO.HC.VII-205/2013/ 907 - /A, dated 4.2.2021

Copy to:

1. The District & Sessions Judge, Kokrajhar. You have been directed to dispose of the matter of Smti. S. Handique, Chief Judicial Magistrate, Kokrajhar, Assam at your level.
2. The Project Manager, Gauhati High Court.


JT.REGISTRAR(VIGILANCE)

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